

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Muni Ram

FIR No: 40/17

PS: Mundka

U/s. 302/307/506 IPC & 25/54/59 Arms Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Report already received from SI Ramesh Kumar on behalf of IO.

The trial of this case is stated to be pending before the court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 22.05.2020 and 23.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, on 23.05.2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Nand Kishore
FIR No: 265/17
PS: Mundka
U/s. 302/396/412/120B/34 IPC.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Tabish Sarosh, Ld. Counsel for applicant/accused has appeared through VC through WhatsApp video call from his mobile no. 9971695444 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

Arguments heard on the bail application through VC, as was the request on the application.

At this stage, Ld. Counsel for applicant/accused seeks permission to withdraw the present application for grant of bail, with submission that another application for grant of bail to the same accused has been fixed for hearing before the Ld. Trial Court on 20.05.2020.

In view of submission of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

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IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Manoj Paswan
FIR No: 24/20
PS: Ranhola
U/s. 376 IPC

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Mahesh Patel, Ld. Counsel for applicant/accused.

Report already received from Medical Incharge, Central Jail Dispensary, Jail No. 8/9, Tihar, Delhi, about stable medical condition of accused.

At this stage, Ld. Counsel for applicant/accused seeks permission to withdraw the present application for grant of interim bail, with permission to file fresh application for grant of regular bail.

In view of submission of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn. Accused may file another application for grant of regular bail.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Sombir

FIR No: 58/20

PS: Mundka

U/s. 394/397/459 & Sec. 34 IPC and Sec. 25/27/54 & 59 Arms Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Harsh Vardhan Sharma, Ld. Counsel for applicant/accused.

SI Ramesh Kumar present on behalf of IO ASI Ramesh Kumar and files report.

The report is perused.

At this stage, at request of Ld. Counsel for applicant/accused, present application, **stands dismissed as withdrawn**. IO to supply hard copy of charge sheet as well as soft copy of the same to Ld. Counsel for applicant/accused through WhatsApp/ E-mail.

Ld. Counsel for applicant/accused has shared his mobile number and e-mail address with SI Ramesh Kumar present in the Court.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Jasbir Singh
FIR No: 445/19
PS: Nihal Vihar
U/s. 420/467/468/471/120B IPC

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. R.K. Rawat, Ld. Counsel for applicant/accused.

IO absent.

IO to report about verification of address of accused and surety in terms of order dated 19.03.2020, as also about conduct of the accused regarding joining of investigation.

IO to report on 10.06.2020.

The protection to accused against arrest shall continue till next date of hearing.

Order dasti to Ld. Counsel for applicant/accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Adesh Rathi

FIR No: 1513/15

PS: Uttam Nagar

U/s. 363/307/328/376D/34 IPC & 25 Arms Act and Sec. 6 POCSO Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Kunal Manav, Ld. Counsel for applicant/accused has connected the voice call from his mobile no.9953860121 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

Although, Ld. Counsel for applicant/accused has requested to address arguments through Video Conferencing, he could not be approached through Video Conferencing, although, he was approachable through voice call.

The case pertains to Sec. 6 POCSO Act because of which the application for bail cannot be heard without issuance of notice to the complainant. Issue Notice to IO/SHO PS- Uttam Nagar to appear with complainant in person or through Video Conferencing on next date of hearing.

Put up for hearing on 29.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manjeet Dabas @ Kalu
FIR No: 876/17
PS: Ranhola
U/s. 302/308/323/148/149/174A/34 IPC

19.05.2020

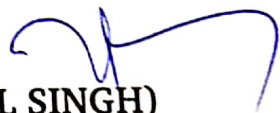
The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. D.B. Goyal, Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for applicant/accused seeks permission to withdraw the present application for grant of interim bail as not pressed.

In view of submission of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn as not pressed.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Vijay @ Rahul & Ors.
FIR No: 327/16
PS: Kirti Nagar
U/s. 381/342/394/397/411/120B/34 IPC.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

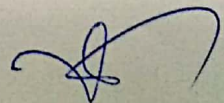
Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

ASI Surender Sehrawat, PS- Kirti Nagar is present and reports that earlier accused Vijay @ Rahul has availed off interim bail on two occasions and surrendered before Jail Superintendent upon lapse of interim bail.

The accused has been in JC in this case since 28.09.2016. Ld. Counsel for applicant/accused seeks interim bail of the accused with the submission that accused needs to take care of his aged and ailing mother.

Considering the period of custody undergone by the accused, the urgent requirement for the accused to take care of his mother, non-misuse of liberty granted to him on earlier occasions through interim bail and prevailing Covid-19 situation, the accused is admitted to interim bail of 25 days.

Accused Vijay @ Rahul shall be released on interim bail for 25 days subject to his furnishing personal bond in the sum of Rs.25,000/- with one surety of like amount to be furnished to concerned Ld. Duty MM. Accused Vijay @ Rahul shall surrender before the Court on lapse of interim bail. Application is disposed of.



13.05
-: 2 :-

Copy of order dasti to Ld. Counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for intimation.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Yogesh @ Matru
FIR No: 146/13
PS: Anand Parbat
U/s. 302/307/323/324/34 IPC.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Davinder Kumar, Ld. Counsel for applicant/accused.

Sh. Vikas Anand, brother of deceased victim Umesh.

SI Usman Ali, on behalf of SHO PS- Anand Parvat.

Accused has applied for grant of interim bail of one month on the ground of medical condition of his mother who is stated to be suffering from liver, umbilical hernia and stone problem. The application is not accompanied by any medical document of mother of the accused because of which, the application cannot be considered.

Sh. Vikas Anand, brother of deceased victim Umesh is present and states that accused Yogesh @ Matru is his next door neighbour and sworn enemy. The Court has granted him police protection from accused Yogesh @ Matru as there is constant threat perception to Vikas Anand from accused Yogesh @ Matru.

Considering the material deficiency in the application, it is dismissed as not maintainable.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Abdul Samad @ Guddu
FIR No: 293/14
PS: Kirti Nagar
U/s. 302/34 IPC

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Tabish Sarosh, Ld. Counsel for applicant/accused has appeared through VC through WhatsApp video call from his mobile no. 9971695444 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

Arguments heard on the bail application through VC, as was the request on the application.

The accused is stated to be in JC since 18.07.2014 i.e. for around five year and 10 months. On request of Ld. Counsel for applicant/accused, the present application for grant of regular bail is considered as application for grant of interim bail to the accused.

Ld. Counsel for applicant/accused seeks interim bail to the accused with the submission that accused needs to take care of his aged and ailing mother.

Considering the period of custody undergone by the accused, the urgent requirement for the accused to take care of his mother, non-misuse of liberty granted to him on earlier occasions through interim bail and prevailing Covid-19 situation, the accused is admitted to interim bail of 25 days.




-: 2 :-

Accused Abdul Samad @ Guddu shall be released on interim bail for 25 days subject to his furnishing personal bond in the sum of Rs.25,000/- with one surety of like amount to be furnished to concerned Ld. Duty MM. Accused Abdul Samad @ Guddu shall surrender before the Court on lapse of interim bail. Application is disposed of.

Copy of order be sent to Ld. Counsel for accused through WhatsApp.

Copy of this order be sent to Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Krishan Kumar
FIR No: 598/19
PS: Ranhola
U/s. 376 IPC & Sec. 6 POCSO Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Ravinder Kumar, Ld. Counsel for applicant/accused has appeared through VC through WhatsApp video call from his mobile no. 9212412477 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

IO absent.


Arguments heard on the bail application through VC, as was the request on the application.

IO has sent the reply but the IO has apparently not served the notice of the present bail application to the complainant despite order dated 14.05.2020.

Issue Notice to IO and SHO PS- Ranhola to show cause about failure to put the complainant to notice of this application and ensure her presence before this Court today.

IO to appear with complainant in person or through Video Conferencing on the next date of hearing.

Put up arguments on 28.05.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Amirul Hasan
FIR No: 129/19
PS: Mundka
U/s. 363/376 IPC & Sec. 6 POCSO Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Ms. Reenu Sharma, Ld. Counsel for applicant/accused has appeared through VC through WhatsApp video call from his mobile no. 9310607299 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

Arguments heard on the bail application through VC, as was the request on the application.

Report received from W/ASI Sudesh Kumari through SI-Ramesh Kumar.

The case pertains to Sec. 6 POCSO Act because of which the application for bail cannot be heard without issuance of notice to the complainant. Issue Notice to IO/SHO PS- Mundka to appear with complainant in person or through Video Conferencing on next date of hearing.

Put up for hearing on 29.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ankush Mehta
FIR No: 336/19
PS: Hari Nagar
U/s. 376D/366/342/506/34 IPC

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

None for applicant.

IO W/SI Anil Sharma is present and files reply.

Accused Ankush Mehta has already been ordered to be released on personal bond vide order dated 18.05.2020. The present application requires no further proceedings as the relief sought in the application has already been granted vide order dated 18.05.2020.

The present application is disposed off.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Vipin

FIR No: 1513/15

PS: Uttam Nagar

U/s. 307/328/368/363/376D IPC, Sec. 6 POCSO Act & Sec. 25/27 Arms Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Tanmay Nagar, Ld. Counsel for applicant/accused Vipin.

Sh. Abhishek Gupta, Ld. Counsel for complainant has appeared through VC through WhatsApp video call from his mobile no. 9999052336 called at mobile no. 9958227234 of Sh. Rajesh Kumar, Reader of the Court, today.

SI Satyawan on behalf of IO W/SI Anita.

At this stage, Ld. Counsel for applicant/accused seeks permission to withdraw the present application for grant of interim bail as not pressed.

In view of submission of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn as not pressed.

Copy dasti to Ld. Counsel for applicant/accused and to SI Satyawan.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manoj Kumar
FIR No: 797/17
PS: Ranhola
U/s. 498A/304B/306/34 IPC

19.05.2020

**The court of undersigned is on duty today as per Circular/Duty Roster
of Ld. District & Sessions Judge, West.**

Present : Ld. Addl. PP for the State.


Sh. Sehahryar Khan, Ld. Counsel for applicant/accused
has appeared through VC through WhatsApp video call
from his mobile no. 9999214587 called at mobile no.
9958227234 of Sh. Rajesh Kumar, Reader of the Court,
today.

Arguments heard on the bail application through VC, as was
the request on the application.

Arguments heard on the fourth bail application of accused.

At this stage, Ld. Counsel for applicant/accused submits that
he will file separate application for grant of interim bail to the accused.

Accordingly, on request, present bail application stands
dismissed.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Harish
FIR No: 356/19
PS: Mundka
U/s. 302/506/120B/34 IPC & 27/54/59 Arms Act.

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. Sahil Malik, Ld. Counsel for applicant/accused.

SI Ramesh Kumar, PS Mundka, present and files report as per which the charge sheet has been filed in this case before Ld. Duty MM on 15.05.2020, whereas supplementary charge sheet was filed on 18.05.2020.

This is an application filed U/Sec. 167(2) Cr.PC for grant of statutory bail on the ground of non-filing of charge sheet within limitation period of 90 days. However, since the charge sheet has already been filed within limitation period, the present application is not maintainable. Hence, the present application is dismissed as not maintainable.

IO to supply hard copy of charge sheet as well as soft copy of the same to Ld. Counsel for applicant/accused through WhatsApp/ E-mail.

Ld. Counsel for applicant/accused has shared his mobile number and e-mail address with SI Ramesh Kumar present in the Court.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Aman
FIR No: 149/19
PS: Anand Parbat
U/s. 354B/354D/506 IPC

19.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Naveen Sharma, Ld. Counsel for applicant/accused.

Arguments heard on 2nd bail application.

The first bail application of the accused was dismissed on merits on 23.04.2020 by Court of Ld. ASJ, Special Judge (NDPS), West, Tis Hazari Courts.

In the meantime, the charge sheet stated to have been filed. Accused was arrested on 19.03.2020. The plea related to grant of interim bail to prevailing Covid-19 situation is not applicable to the accused.

The Ld. Counsel for accused has not received the copy of charge sheet because of which the second application on the ground of change in circumstances due to filing of charge sheet is not maintainable.

There is no merit in the present bail application. Accused may file separate application for supply of copy of charge sheet.

The present application is dismissed.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
19.05.2020